

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2755 OF 2020

(CRIME NO. 827/2020 OF POLICE STATION OF KORATTY, THRISSUR DISTRICT)

Petitioner/ Sole Accused:-

Assisi Antony, aged 34 years, S/o Antony, Kalathil House,
Naduthuruthu Desom, Meloor Village,
Chalakydy Taluk, Thrissur District – 680 311

By Adv. Sri. Manu Ramachandran

Respondents/Complainant/State::

1. The State of Kerala represented by Public Prosecutor,
High Court of Kerala – 682 031.
2. The Station House Officer, Police Station of Koratty,
Thrissur District- 680 308

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 12.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

When this Bail Application filed under Section 439 of the Code of Criminal Procedure came up for consideration before this Court through Video Conference, the learned counsel for the petitioner submits that he wants to withdraw the Bail Application. Hence, this Bail Application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN, JUDGE

pkk